

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-910/ND/2022
IA/476/2024

IN THE MATTER OF:
Mr. Dayanand and Ors.

...PETITIONER

Vs.

Union Bank of India and Ors.

...RESPONDENT

Section
U/s 94(1) of IBC, 2016

Order delivered on 01.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :
For the Respondent :

ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **06.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)